

RULES COMMITTEE

FIRST REPORT

(FIFTH LOK SABHA)

(Laid on the Table on the 19th April, 1973)



**LOK SABHA SECRETARIAT
NEW DELHI**

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PERSONNEL OF THE RULES COMMITTEE

1. Dr. G. S. Dhillon—*Chairman*
2. Shri Syed Ahmed Aga
3. Shri Jyotirmoy Bosu
4. Shri Shivaji Rao Deshmukh
5. Shri Devinder Singh Garcha
6. Shri H. R. Gokhale
7. Shri M. Kalyanasundaram
8. Shrimati T. Lakshmikanthamma
9. Shri V. Mayavan
- *10. Shri K. Raghuramaiah
11. Shri K. Kodanda Rami Reddy
12. Shri S. N. Singh
13. Shri Sant Bux Singh
14. Shri K. P. Unnikrishnan
15. Shri Atal Bihari Vajpayee

SECRETARIAT

1. Shri S. L. Shakhder—*Secretary*
2. Shri P. K. Patnaik—*Joint Secretary*
3. Shri B. K. Mukherjee—*Deputy Secretary*
4. Shri J. R. Kapur—*Under Secretary*

*Nominated on the 22nd February, 1973 vice Shri Raj Bahadur resigned from the Committee.

FIRST REPORT OF THE RULES COMMITTEE

(FIFTH LOK SABHA)

The Rules Committee, at their sitting held on the 5th April, 1973, considered an amendment to the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

2. The recommendation of the Committee is contained in this their First Report which the Committee authorize to be laid on the Table of the House.

3. *Fourth Schedule* (See Appendix).—Eight Public Undertakings established by Central Acts are already included in Part I of the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, the working of which falls within the purview of examination by the Committee on Public Undertakings. The Committee on Public undertakings have recommended to the Rules Committee that the International Airports Authority of India, which has been constituted under the International Airports Authority Act, 1971, may also be brought within the purview of examination by that Committee.

The Committee agree with the suggestion of the Committee on Public Undertakings that the International Airports Authority of India may be included in the Fourth Schedule to the Rules of Procedure.

4. The Committee recommend that the draft amendment to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) shown in the Appendix may be made.

NEW DELHI;
The 18th April, 1973.

G. S. DHILLON,
Chairman,
Rules Committee.

APPENDIX

*Amendment to the Rules of Procedure and Conduct of Business
in Lok Sabha (Fifth Edition) as recommended by the Rules
Committee*

FOURTH SCHEDULE

In the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, in Part I, after entry (8), the following shall be added, namely :

“(9) The International Airports Authority of India.”

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